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## PART IV

### Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the Gazette of India and Provincial Gazettes. Orders of Commandants of Volunteers Corps

#### HOME DEPARTMENT NOTIFICATION

*The 7th July 1943*

No. 2095-C.—The following notification by the Government of Madras is republished for general information.

By order of the Governor  
J. BOWSTEAD

*Chief Secretary to Government*

#### PUBLIC (GENERAL) DEPARTMENT NOTIFICATION

*The 28th June 1943*

No. 1741—Whereas in the opinion of the Government of Madras the undermentioned books contain prejudicial reports:—

Now, therefore, in exercise of the powers conferred by clauses (d) and (e) of sub-rule (1) of rule 40 of the Defence of India Rules, His Excellency the Governor of Madras is hereby pleased to prohibit the further publication, sale or distribution of the said books and to declare to be forfeited to His Majesty all copies, wherever found, of the said books and all other documents containing copies, reprints or translations of, or extracts from, the said books—

(1) A Tamil book entitled "RASHTRAPATHI SUBHAS CHANDRA BOSE" written by T. S. Chockalingam, printed at the Model Printing Press, Madras and published by the Alliance Company, Mylapore, Madras. and

(2) A Tamil book entitled "VANGA VEERA SUBHAS CHANDRA BOSE" written by T. S. Chockalingam, printed at the Model Printing Press, Madras, and published by the Alliance Company, Mylapore, Madras.

By order of His Excellency the Governor  
G. W. PRIESTLEY

*Chief Secretary to Government*

#### FINANCE DEPARTMENT NOTIFICATIONS

*The 5th July 1943*

No. 13881-F.(C)/F.75/43—The following notification of the Government of India, Finance Department, is republished for general information.

By order of the Governor  
V. RAMANATHAN

*Deputy Secretary to Government*

*Simla, 20th April 1943*

No. F.5(2)-R.11/43—The following amendments to the Superior Civil Services (Extraordinary Pension) Rules, 1936, made by the Secretary of State for India are published for general information:—

#### AMENDMENT

I, Leopold Charles Maurice Stennett Amery, one of His Majesty's Principal Secretaries of State, in virtue of the powers conferred upon me by sections 247 and 250 of the Government of India Act, 1935, hereby make, with the concurrence of my Advisers, the following amendments to the Superior Civil Services (Extraordinary Pension) Rules, 1936, namely:—

In Rule 2—

(1) after the words 'to all persons' the words 'other than military officers serving with a Frontier Corps, the Malabar Special Police, the Eastern Frontier Rifles, or the Assam Rifles' shall be inserted; and

(2) at the end of the Rule the following proviso shall be added, namely:—

"Provided that a military officer serving with a Frontier Corps, the Malabar Special Police, the Eastern Frontier Rifles, or the Assam Rifles on the 31st December 1942, may elect to continue to be governed by these Rules."

Given under my hand this 31st day of December 1942.

L. S. AMERY

*One of His Majesty's Principal Secretaries of State*

L. T. GHOLAP

*Deputy Secretary*

*The 6th July 1943*

No. 13923-F.(C).—The following notification, issued by the Government of India in the Finance Department (Communications), is republished for general information.

By order of the Governor  
V. RAMANATHAN

*Deputy Secretary to Government*

*New Delhi, 10th June 1943*

No. 3631-PT/43—The Governor-General in Council is pleased to direct that the following amendment shall be made in the Rules for the guidance of depositors in Post Office Savings Banks, namely:—

The following shall be substituted for rule 16 of the said Rule:—

16. Any person wishing to open an account should apply to the nearest post office that is a Savings Bank. Application need not necessarily be made in person; but the applicant shall state his name, address and his occupation or profession. If he be an Indian, he shall also state his father's name and caste.

M. K. SEN GUPTA  
*Financial Adviser*

*The 6th July 1943*

No. 13924-F.(C).—The following notification of the Government of India in the Finance Department is republished for general information.

By order of the Governor  
V. RAMANATHAN

*Deputy Secretary to Government*

*New Delhi, 28th May 1943*

No. D.2846-F./43—In exercise of the powers conferred by section 21 of the Indian Coinage Act, 1906 (III of 1906), the Central Government is pleased to direct that the following further amendments shall be made in the Indian Coinage Rules, namely:—

(1) In rule 7 of the said Rules for the words "Master of the Mint at Bombay or Calcutta," the words "Mint at Calcutta, Bombay or Lahore" shall be substituted.

(2) In rule 10 of the said Rules for the words "Calcutta or Bombay" the words "Calcutta, Bombay or Lahore" shall be substituted.

B. K. NEHRU  
*Deputy Secy. to the Govt. of India*

#### DEVELOPMENT DEPARTMENT

##### NOTIFICATION

*The 30th June 1943*

No. 13545-D.(C).—The following notification of the Government of India in the Department of Commerce is republished for general information.

By order of the Governor  
P. C. DAS

*Secretary to Government*

*New Delhi 29th May 1943*

No. P. & S.C. 75/43—Whereas it appears to the Central Government to be expedient, for securing the efficient prosecution of the war and for maintaining supplies essential to the life of the community, to prohibit certain transactions in oilseeds; now, therefore, in exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

1. (1) This Order may be called the Oil-seeds (Forward Contracts Prohibition) Order, 1943.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2 In this Order—

(i) "Contract" means a contract made, or to be performed in whole or in part, in British India relating to the sale or purchase of oil-seeds;



(ii) "forward contract" means a contract for the delivery of oil-seeds at some future date;

(iii) "oil-seeds" means groundnut, linseed, mustard seed and rape-seed or toria seed.

3. No person shall, after the 31st May 1943, enter into any forward contract.

4. Notwithstanding any custom, usage or any regulation of an Association relating to any contract—

(1) every forward contract outstanding at the close of business on the 31st May 1943 shall be deemed to be closed out at such rate as the Central Government may by notification in the official Gazette fix in respect of any class of oil-seeds or any class of contract;

(2) all differences arising out of any contract so deemed to be closed out shall be payable on the basis of the rate fixed as aforesaid and the seller shall not be bound to give, and the buyer shall not be bound to take delivery;

(3) payment of all differences legally due from a member of an Association to another member of such Association in respect of any forward contract closed out under this clause shall be made to the Clearing House of the Association and for the purposes of calculating such differences the rate fixed by the Central Government under sub-clause (1) shall be deemed to be the settlement rate fixed by the Association under its by-laws or other regulations which shall, for the relevant purpose, continue to have effect subject to the provisions of this Order.

N. R. PILLAI

Secy. to the Govt. of India

**COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS**

The 30th June 1943

No. 13460--Com.-54/43-Com.(C).—The following notifications, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor  
W. W. DALZIEL

Secretary to Government

**INDUSTRIAL CONTROL**

New Delhi, 19th April 1943

No. 251-I.C. (69)/42—In exercise of the powers conferred by sub-rule (2) of rule 8) of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

1. *Short title and extent*—(i) This Order may be called the Sulphate of Alumina Control Order, 1943.

(ii) It extends to the whole of British India.

2. *Definitions*—In this Order unless there is anything repugnant in the subject or context,

(a) "Sulphate of Alumina" means all grades of sulphate of alumina including Alumina Ferric and Alum Cake.

(b) "Licensing Authority" means the Central Government or any officer appointed by the Central Government to perform the duties of the licensing authority.

(c) "Manufacturer" means a person who manufactures sulphate of alumina.

(d) "Importer" means a person who imports sulphate of alumina.

(e) "Form" means a Form appended to this Order.

(f) "Seer" means a standard seer as prescribed by section 3(1) (b) of the Standards of Weight Act, 1939 (IX of 1939).

3. *Registration of sellers*—(i) Every person who wishes to sell or otherwise dispose of Sulphate of Alumina shall make an application in duplicate for registration in Form A to the Licensing Authority.

(ii) The Licensing Authority, if he sees fit, shall grant a Registration certificate in Form B.

(iii) The Licensing Authority may at any time during the currency of the registration certificate rescind the certificate without notice by order in writing to the certificate holder.

4. *Prohibition of sale except by registered persons*—(a) No person other than a person registered under clause 3 shall sell or otherwise dispose of Sulphate of Alumina.

(b) No person registered as aforesaid shall sell or otherwise dispose of Sulphate of Alumina except against a licence in Form D issued by the Licensing Authority under clause 6.

5. *Prohibition of use, purchase and acquisition except under valid licences*—No person shall use, purchase or otherwise acquire Sulphate of Alumina for any purpose except under a licence issued by the Licensing Authority in Form D:

Provided that no licence will be necessary for the acquisition of stocks by a person directly by process of manufacture or by import.

6. *Application for permission to purchase, acquire or otherwise acquire or use Sulphate of Alumina*—(a) Person wishing to purchase or otherwise acquire or use Sulphate of Alumina shall apply in Form C to the Licensing Authority.

(b) The Licensing Authority, if he sees fit, shall issue a licence in Form D stating the quantity of each grade which may be purchased or otherwise acquired or used.

7. *Submission of return of stocks and maintenance of accounts, etc.*—Every person carrying on any kind of business in or who is a consumer of, Sulphate of Alumina shall—

(a) submit monthly to the Licensing Authority so as to reach that officer on or before the seventh day of each month beginning with the 7th May 1943 a true return in Form E of stock of Sulphate of Alumina in his possession at the end of the last day of the preceding month,

(b) keep such books, accounts, or other records relating to Sulphate of Alumina as the Central Government or an officer authorized by it in this behalf may direct.

8. *Supply of information, inspection, search, etc.*—The Central Government or any officer authorized by it in this behalf, may, if it or he has reason to believe that any person has contravened, is contravening or is likely to contravene any of the provisions of this Order,—

(a) require any person to give such information in his possession with respect to any business in Sulphate of Alumina carried on by that or any other person as it or he may demand,

(b) inspect or cause to be inspected any books or documents belonging to, or under the control of any such person and

(c) enter and search, or authorize a police officer below the rank of sub-inspector to enter and search any premises which in the opinion of the Central Government or authorized officer is being used for such business.

9. *Effect of non-supply of information*—If any person with intent to evade the provisions of this Order, refuses to give any information lawfully demanded from him under clause 8 or cancels, destroys, mutilates or defaces any book or other document, he shall be deemed to have contravened the provisions of this Order.

10. *Contracts varied by the Order*—The provisions of this Order shall have effect notwithstanding anything to the contrary in any contract whether entered into before or after the commencement of this Order.

11. *Saving*—Nothing in this Order shall apply to sale, disposal, purchase, acquisition or use of Sulphate of Alumina in quantity not exceeding one seer at a time and not exceeding five seers per month, by any person other than a manufacturer or importer.

**SULPHATE OF ALUMINA CONTROL ORDER, 1943**  
"FORM A"

[See clause 3(i)]

Application for registration

(To be submitted in duplicate to the Licensing Authority)

- No. .... Date .....
- Name and address of applicant
  - Whether (a) manufacturer or (b) importer
  - Supplies made during Calendar year 1942 (details overleaf).
  - Present stocks
  - If manufacturer or importer, state the estimated quantity of Sulphate of Alumina which applicant expects to manufacture/import during the period 1st April 1943 to 31st March 1944.
  - Estimated quantity of Sulphate of Alumina which applicant would require for own consumption during the period 1st April 1943 to 31st March 1944.
  - Estimated quantity of Sulphate of Alumina which applicant expects to make available for sale during the period 1st April 1943 to 31st March 1944.

I hereby certify that the contents of this application are true to the best of my knowledge and belief.

Signature of applicant

NOTE—If the applicant is not a manufacturer or importer Nos. 2 and 5 will not be filled in.

Name and address of consumer(s) to whom applicant supplies Sulphate of Alumina during the Calendar year 1942, quantity and grade separately

Name	Address	Grade	Quantity Tons. Cwts. Qrs. Lbs.
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"FORM B"  
[See clause 3(ii)]  
Registration Certificate

Date Reference his/their application No. Serial No. , dated  
Mr. Messrs. (Name and address)  
is/are hereby registered as a person authorised to sell or otherwise  
dispose of Sulphate of Alumina under the Sulphate of Alumina  
Control Order, 1943.

NOTE—This certificate may be rescinded at any time without  
notice by an order in writing of the Licensing Authority.

Application for permission to purchase or otherwise acquire or use  
Sulphate of Alumina  
(To be submitted in duplicate)

1. Date
2. Name of applicant
3. Address of applicant

- |   | Grade | Tons | Cwts. | Quantity | Lbs. |
|---|-------|------|-------|----------|------|
| 4. Quantity of Sulphate of Alumina required.  |       |      |       |          |      |
| 5. Quantity of Sulphate of Alumina held by the applicant on the date of application.  |       |      |       |          |      |
| 6. Name of person or firm from whom purchase will be made.  |       |      |       |          |      |
| 7. Precise purpose for which quantity in item 4 above is required. (Give full details stating whether to be used for a purpose connected with a Government contract). |       |      |       |          |      |
| 8. Average monthly consumption for the said purpose during the 12 months previous to the date of application.   |       |      |       |          |      |
| 9. Period for which the quantity applied for is estimated to last.  |       |      |       |          |      |

I certify that the contents of this application are true to the best of my knowledge and belief.

NOTE—Column 6 will be left blank if the applicant has stock and applies for its use only.

"FORM D"  
[See clause 6(b)]  
Licence No. \_\_\_\_\_  
I hereby sanction the purchase and use of \_\_\_\_\_ of \_\_\_\_\_

The 30th June 1943  
**No. 13461—Com.-55/43-Com.(C).**—The following notification issued by the Government of India, Defence Department is republished for general information.

By order of the Governor  
**W. W. DALZIEL**  
Secretary to Government  
New Delhi, 29th May 1943

No. 30-D.C/6/43—It is hereby notified for public information that the following vessels belong to owners who

(quantity) of Sulphate of Alumina (Grade) from \_\_\_\_\_ (Name of seller) by \_\_\_\_\_ (Name of applicant) Licensing Authority  
NOTE—The name of seller will be left blank where the licence is for mere use.

"FORM E"  
[See clause 7(a)]  
Return of stock of Sulphate of Alumina for the month of 194 .  
Name \_\_\_\_\_  
Address \_\_\_\_\_  
Registration Certificate No. (vide Form B) \_\_\_\_\_

- |    | Stock.   | Grade. | Tons. | Cwts. | Qrs. | Lbs. | Quantity. | Remarks. |
|----|--|--------|-------|-------|------|------|-----------|----------|
| 1. | Stock held at the end of the preceding month as shown in the last return.                            |        |       |       |      |      |           |          |
| 2. | Stock, if any, acquired during the month by import, purchase, manufacture or otherwise.              |        |       |       |      |      |           |          |
| 3. | Total of items 1 and 2   |        |       |       |      |      |           |          |
| 4. | Stock, if any, sold during the month against licences in Form D.                                     |        |       |       |      |      |           |          |
| 5. | Stock, if any, otherwise disposed of during the return against Licences in Form D.                   |        |       |       |      |      |           |          |
| 6. | Stock, if any, otherwise disposed of during the month. Details of such disposal should be furnished. |        |       |       |      |      |           |          |
| 7. | Total of items 4, 5 and 6  |        |       |       |      |      |           |          |
| 8. | Stock, held at the end of the month (being item 3 less item 7).                                      |        |       |       |      |      |           |          |

I hereby certify that the particulars given above are true to the best of my knowledge and belief.

Date \_\_\_\_\_ Signature \_\_\_\_\_  
NOTE—This stock return should reach the Licensing Authority not later than the 7th day of each month.

No. 251-I.C. (69)/42—In pursuance of sub-clause (b) of clause 2 of the Sulphate of Alumina Control Order, 1943, the Central Government is pleased to appoint the Controller of Heavy Chemicals in the Directorate General of Supply to perform the duties of the Licensing Authority for the purposes of the said Order:

S. N. RAY  
Joint Secy. to the Govt. of India

are or have been declared to be enemies under rule 97 of the Defence of India Rules. All shippers, banks and other financial and commercial concerns are warned that it is an offence under the Defence of India Rules for any one to make use of such vessels. Shipments by such vessels in addition to being liable to seizure render the shippers or those connected with the consignment liable to prosecution—

SHIPS' WAR TRADE LIST

Name of Vessel.	Type of Vessel.	Owner.	Manager.	Gross Reg. Tonnages.	Flag.
STATUTORY LISTED VESSELS					
S.S. "Adeje"	General Cargo	Commercial Martima de Transportes, S.A. Cia.		253	Spanish.
"Alcora"					Spanish.
"Almagro"	Tug	A. M. Delfino & Cia.		282	Argentine.
S.S. "Alvaiazere"	General Cargo	Jose Rui de Matos Pereira		258	Portuguese.
S.S. "Anna"	General Cargo	Empreza Nacional do Navegacao Hoepcke. Carlos Hoepcke S.A.		721	Brazilian.
"Antonio Chicha"	Steam Trawler	Gestoso Costas Manuel.		112	Spanish.
"Atlantides"					Swedish.
"Atleta"	Tug	La Portena, Empresa de Remolcadoro.	A. M. Delfino & Cia.	105	Argentine.
S.S. "Bachi"	General Cargo	Cia. Naviera Bachi (Hijos de Astigarraga).		3077	Spanish.
"Bartolo"	General Cargo	Cia. Naviera Bachi (Hijos de Astigarraga).		3124	Spanish.
"Blanco" ex Manuel Gestoso Chicha.	Steam Trawler	Botello, Viuda de (Paulo or Eliea Gally).		109	Spanish.
Aux "Cala Antio"	General Cargo	Naviera Mallorca	D. Ramis Mut.	134	Spanish.
S. T. "Blanca de C"	Steam Trawler	Ramon Carranza	D. Ramis Mut.	285	Spanish.
"Cala Bona"	General Cargo	Naviera Mallorca	D. Ramis Mut.	72	Spanish.
"Cala Castell"	General Cargo	Naviera Mallorca	D. Ramis Mut.	123	Spanish.
Aux. "Cala Contesa"	General Cargo	Naviera Mallorca	D. Ramis Mut.	207	Spanish.
"Cala Encantada"					Spanish.
Aux. "Cala Falco"	General Cargo	Naviera Mallorca	D. Ramis Mut.	75	Spanish.
Aux. "Cala Fornells"	General Cargo	Naviera Mallorca	D. Ramis Mut.	93	Spanish.
Aux. "Cala Galiota"	General Cargo	Naviera Mallorca	D. Ramis Mut.	100	Spanish.
Aux. "Cala Gat"	General Cargo	Naviera Mallorca	D. Ramis Mut.	283	Spanish.
Aux. "Cala Lamp"	General Cargo	Naviera Mallorca	D. Ramis Mut.	126	Spanish.
Aux. "Cala Longa"	General Cargo	Naviera Mallorca	D. Ramis Mut.	111	Spanish.
Aux. "Cala Marsal"	General Cargo	Naviera Mallorca	D. Ramis Mut.	199	Spanish.
"Cala Mitjana"	General Cargo	Naviera Mallorca	D. Ramis Mut.	92	Spanish.
Aux. "Cala Mondrago"	General Cargo	Naviera Mallorca	D. Ramis Mut.	203	Spanish.
Aux. "Cala Morlanda"	General Cargo	Naviera Mallorca	D. Ramis Mut.	293	Spanish.
"Cala Murta"	General Cargo	Naviera Mallorca	D. Ramis Mut.	152	Spanish.
"Cala Portals"					Spanish.
Aux. "Cala Pi"	General Cargo	Naviera Mallorca	D. Ramis Mut.	197	Spanish.
"Cala San Vicens"					Spanish.

Name of Vessel.	Type of Vessel.	Owner.	Manager.	Gross Reg. Tonnages.	Flag.
STATUTORY LISTED VESSELS—concl'd.					
Aux. Cala Tuent "	General Cargo	Naviera Mallorquina	D. Ramis Mut.	121	Spanish.
S.S. " Carl Hoepcke "	General Cargo	Empreza Nacional de Navegacao Hoepcke Carlos Hoepcke S.A.		1,249	Brazilian.
" Carlos Alberto Primeiro "	Trawler	Polonia, Adao Pacheco		58	Portuguese.
" Carvalho "	Schooner	Henrique da Silva Pinto Ferro		27	Portuguese.
" Ciclope "	Tug	La Portena, Empresa de Remolcadores.	A.M. Delfino & Cia	173	Argentine.
" Coloso "	Tug	La Portena, Empresa de Remolcadores.	A.M. Delfino & Cia	247	Argentine.
S.S. " Comodoro Rivadavia "	Passenger and General Cargo.	Argentina Nueva Cia. General de Navegacion.	A.M. Delfino & Cia	4,482	Argentine.
Aux. " Delfin "	General Cargo	Gonsalez Martin, Julio		98	Spanish.
A.S.V. Cala Murada	General Cargo	Naviera Mallorquina	D. Ramis Mut.	229	Spanish.
S.S. " Ellen " (ex " Nere Ametza ")	General Cargo	Comercial Maritima de Transportes S.A. Cia.		359	Spanish.
S.V. " Fermina Concepcion "	General Cargo	Manuel Redriguez		80	Spanish.
" Gaivina "	Trawler	Polonia, Adao Pacheco		63½	Portuguese.
S.S. " Galatasaray "	General Cargo	Sadikoglu Aslan Kaptan		724	Turkish.
" Gigante "	Tug	La Portena, Empresa de Remolcadores.	A.M. Delfino & Cia	236	Argentine.
" Goliath "	Salvage Tug	La Portena, Empresa de Remolcadores.	A.M. Delfino & Cia	237	Argentine.
" Goncalves Zareo Segundo "	Trawler	Polonia, Adao Pacheco		52	Portuguese.
" Guadiana 4º "		Sousa, Pedro Joao de		13	Portuguese.
" Hercules "	Tug	La Fortena, Empresa de Remolcadores.	A.M. Delfino & Cia	173	Argentine.
S.Y. " Herlinda "	Yacht	Gulf Shipping Co.		425	Panamanian.
Aux. " Industrial "	General Cargo	S.A. Cristobal Colon		313	Spanish.
" Isla de Gomera "					Spanish.
S.S. " Isora "	General Cargo	Cia. Comercial Maritima de Transportes S.A.		316	Spanish.
" Jose Chicha "	Steam Trawler	Gestoso Costas, Manuel		Unknown	Spanish.
S.S. " Jose Trujillo "	General Cargo	Cia. Comercial Maritima de Transportes S. A.		338	Spanish.
Juan de Astigarraga		Cia. Naviera Bachia		3,561	Spanish.
S.S. " Kauldi "		Cia. Naviera Bachia		3,157	Spanish.
S.S. " Manucho "		Cia. Naviera Bachia		3,119	Spanish.
S.T. " Maria 3º "	Trawler	Sousa Pedro Joao de		56	Portuguese.
S.T. " Maria 5º "	Trawler	Sousa Pedro Joao de		56	Portuguese.
S.S. " Maria Amalia "	General Cargo	Cia. Comercial Maritima de Transportes S.A.	D. Ramis Mut	744	Spanish.
Aux. " Maria Bonmatti "	General Cargo	Julio Gonsalez Martin		54	Spanish.
M.T. Maria Manuela	Trawler	Sousa Pedro Joao de		10	Portuguese.
Aux. " Marima "	General Cargo	S. A. Cristobal Colon		172	Spanish.
M. V. " Maribel "		Cia. Comercial Maritima de Transportes.		398	Spanish.
S.S. " Max "	General Cargo	Empreza Nacional de Navegacao Hoepcke. Carlos Hoepcke S.A.		247	Brazilian.
" Negro " ex " Jurification Costas Maravilla."	Steam Trawler	Botello, Viuda de (Paulo or Elisa Gally).		109	Spanish.
A.S.V. " Nina " (ex " Dina")	General Cargo	Madureira e Rego Ltda.		273	Portuguese.
M.V. " Ollanta "	Aux. M. V.	Mrs. Gertrudis Ambers de Leermhuis		144	Peruvian.
S.T. Paco	Steam Trawler	Almadabras Marroquis		300	Spanish.
S.T. " Paco Nino "	Sailing Trawler	Ramon Carranza		30	Spanish.
Aux. " Predad "	General Cargo	Naviera Mallorquina	D. Ramis Mut	90	Spanish.
S.S. " Presidente Mitre "	General Cargo	Cia. Argentina Comercial e Industrial de Pesqueria.		372	Argentine.
S.S. " Presidente Roca "	General Cargo	Cia. Argentina Comercial e Industrial de Pesqueria.		412	Argentine.
S.T. " Ramon de Caranza "	Steam Trawler	Ramon Carranza		224	Spanish.
S.T. " Roina Victoria "	Steam Trawler	Ramon Carranza		162	Spanish.
S.S. " Rio Blanco " (ex " Madryn ")	General Cargo	Argentina Nueva Cia. General de Navegacion.	A. M. Delfino & Cia	1,827	Argentine.
" Sa da Bandeira "	Trawler	Polonia, Adao Pacheco		56	Portuguese.
" Salvador "					Spanish.
" Samson "	Salvage Tug	La Portena, Empresa de Remolcadores.	A. M. Delfino & Cia.	237	Argentine.
S. S. " San Eduardo "	General Cargo	Cia. Comercial Maritima de Transportes.		300	Spanish.
S. S. " San Isidro Labrador "	General Cargo	Cia. Comercial Maritima de Transportes S.A.		235	Spanish.
S.S. " San Juan II "	General Cargo	Cia. Comercial Maritima de Transportes S.A.		552	Spanish.
S.S. " San Martin " (ex " Lahn ")	Passenger and General Cargo.	Cia. Argentina de Navegacion Lloyd Argentina S.A.		8,49	Argentine.
Santa Clarade Bomfim					Portuguese.
S.T. " San Vincente "	Sailing Trawler	Ramon Carranza		40	Spanish.
S.S. " Sebastian "	General Cargo	Cia. Comercial Maritima de Transportes.		3,024	Spanish.
" Sevio "					Portuguese.
S.S. " Sidi Ifni "	General Cargo	Hispana-Africana de Reconocimientos Atlanticos, S.A.		732	Turkish-Spanish.
S.S. " Suevia "	General Cargo	S.A. Cristobal Colon		353	Spanish.
S.S. " Tercio Montejurra "	General Cargo	Cia. Comercial Maritima de Transportes.		549	Spanish.
" Titan "	Tug	La portena, Empresa de Remolcadores.	A.M. Delfino & Cia.	188	Argentine.
S.S. " Tom "		Cia. Naviera Bachia			Spanish.
S.S. " Transportador " (ex " Trevo 2 ")	General Cargo	A. Transportadora Ltda		3,056	Spanish.
S.S. " Vicente "	General Cargo	Cia. Naviera Levantina Ltda		202	Portuguese.
				534	Spanish.



The 30th June 1943

No. 13546—111C-26/42-Com.(C).—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor  
W. W. DALZIEL  
Secretary to Government

RUBBER CONTROL  
New Delhi, 5th June 1943

No. 16(2)I.P./43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Rubber Control and Production Order, 1942, namely:—

“For the Table set forth in the First Schedule to the said Order the following Table shall be substituted, namely:—

Serial No. (1)	Grade and quality of rubber (2)	Group (3)	Place (4)	Rate per 100 lbs. (5)
1.	R. M. A. IX ..	Group 1	Delivered Cochin.	77 5
2.	R. M. A. 1 ..			
3.	R. M. A. 2 ..			
4.	R. M. A. 3 ..	Group 2	Do.	76 15
5.	Cuttings No. 1 ..			
6.	R. M. A. 4 ..	Group 3	Do.	74 8
7.	R. M. A. 5 ..			
8.	Cuttings No. 2 ..			
9.	Pale, Latex Crepe I X ..	Group 4	Do.	78 4
10.	Pale, Latex Crepe 1 ..			
11.	Pale, Latex Crepe 2 ..			
12.	Palish Latex Crepe 3 FAQ ..			
13.	Estate Brown Crepe IX ..	Group 5	Do.	72 12
14.	Estate Brown Crepe 2X ..			
15.	Smoked Blanket ..			
16.	Remilled Crepe 2 ..			
17.	Estate Brown Crepe 3X ..			
18.	Remilled Crepe 3 ..	Group 6	Do.	68 5
19.	Remilled Crepe 4 ..			
20.	Flat Burk ..	Group 7	Do.	63 7
21.	Clean Dry Curly Scrap, No. 1.			
22.	Clean Dry Curly Scrap, No. 2.	..	Do.	56 5
23.	Clean Dry Shell Scrap ..	..	Do.	51 5
24.	Clean Dry washed Earth Scrap, No. 1.	..	Do.	21 0
25.	Clean Dry Earth Scrap No. 2.	..	Do.	15 0
26.	35 per cent Concentrated Latex (excluding cost of containers).	..	F.O.R. Cochin.	90 0 D. R. C. 102 8
27.	58-60 per cent Concentrated Latex (excluding cost of containers).	..	..	D. R. C.

T. S. PILLAY  
Joint Secretary

The 3rd July 1943

No. 13829-Com.(C).—The following notification of the Government of India in the Department of Commerce is republished for general information.

By order of the Governor  
W. W. DALZIEL  
Secretary to Government

COMPANY LAW

New Delhi, 19th June 1943

No. 23(62)-Tr.(C.L.)/42—In exercise of the powers conferred by sub-section (1) of section 124 of the Government of India Act, 1935, and in partial modification of the notification of the Government of India in the Department of Commerce No. 88(13)-Tr. C.L./37, dated the 26th March 1938, the Central Government is pleased to revoke, with effect from the 1st July 1943, the entrustment to Provincial Government of the functions of the Central Government under the provisions of sub-section (4) of section 11 of the Indian Companies Act, 1913 (VII of 1913), in so far as an insurance company as defined in sub-section (5) of section 2 of the Insurance Act, 1938 (IV of 1938), is concerned.

S. N. RAY  
Joint Secy. to the Govt. of India

The 3rd July 1943

No. 13832-Com.(C).—The following notification, issued by the Government of India, Department of Labour, is republished for general information.

By order of the Governor  
W. W. DALZIEL  
Secretary to Government

New Delhi, 2nd June 1943

No. L.827—In pursuance of sub-paragraph (ii) of paragraph (e) of sub-clause (2) of clause 2 of the War Injuries

Scheme, 1942, the Central Government is pleased to specify all employment under a contractor or other agencies, on works and other accessory services in the Military Engineer and the Ordnance Services for the purposes of the said sub-paragraph.

H. C. PRIOR  
Secy. to the Govt. of India

LAW DEPARTMENT  
NOTIFICATION

The 7th July 1943

No. 14147-L.(C).—The following Ordinance promulgated by the Governor-General is republished for general information.

By order of the Governor  
W. W. DALZIEL  
Secretary to Government

LEGISLATIVE DEPARTMENT  
New Delhi, 30th June 1943  
ORDINANCE No. XX OF 1943

AN  
ORDINANCE

temporarily to limit the rate at which dividend on the share capital of the Reserve Bank of India may be paid by the Bank to shareholders

WHEREAS an emergency has arisen which makes it necessary temporarily to limit the rate at which dividend on the share capital of the Reserve Bank of India may be paid by the Bank to shareholders;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance:—

1. Short title and commencement—(1) This Ordinance may be called the Reserve Bank of India (Limitation of Dividend) Ordinance, 1943.

(2) It shall come into force at once.

2. Limitation of dividend—Notwithstanding the provisions of section 47 of the Reserve Bank of India Act, 1934 (II of 1934) and of the Fourth Schedule to that Act, the aggregate of the rates at which payment of the cumulative dividend and the additional dividend payable to shareholders of the Bank under the said provisions is made shall not, so long as this Ordinance remains in force, exceed four per cent per annum on the share capital of the Bank; and the balance of the surplus of the net annual profits of the Bank shall be paid to the Central Government.

LINLITHGOW  
Viceroy and Governor General

DEPARTMENT OF SUPPLY AND TRANSPORT  
NOTIFICATIONS

The 1st July 1943

No. 5399-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies is republished for general information.

By order of the Governor  
B. MUKERJI  
Deputy Secretary to Government

New Delhi, 22nd May 1943

No. 6-Tex./43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, 1939, the Central Government is pleased to make the following Order:—

1. (1) This order may be called the Ring Traveller Control Order, 1943.

(2) It extends to the whole of British India

(3) It shall come into force at once

2. In this Order—  
(1) “Deputy Director General” means the Deputy Director General, Cotton Textiles, Bombay, and includes any Officer authorised by him in writing to exercise all or any of the powers of the Deputy Director General under this order.

(2) “ring traveller” means ring travellers of all types used by the textile industry other than jute and hemp.

3. No person shall sell or otherwise dispose of ring travellers except under a licence in the form appended to this Order granted by the Deputy Director General and in accordance with such terms as may be laid down by him in this behalf.

4. The Deputy Director General may by order in writing require any dealer to sell or otherwise dispose of ring travellers to such persons as may be specified by him and the dealer shall comply with such direction.



5. The Deputy Director General may, if he has reason to believe that any person has contravened, is contravening, or is likely to contravene, any of the provision of this order:—

(a) require him to give such information in his possession with respect to any business carried on by him as the Deputy Director General may demand,

(b) inspect or cause to be inspected any books or documents belonging to, or under the control of, that person,

(c) enter and inspect, or authorise any subordinate officer to enter and inspect any premises belonging to or under the control of that person.

6. No person shall with intent to evade the provisions of this order, refuse to give any information lawfully demanded from him under clause 5 or conceal, destroy, mutilate or deface any book or other document relating to his business.

#### FORM

(See clause 3)

Licence to sell under the Ring Traveller Control Order  
1943

Messrs. \_\_\_\_\_ are hereby permitted to sell to  
Messrs. \_\_\_\_\_  
on or before the \_\_\_\_\_ 194 , ring  
travellers as specified below:—

(Here enter details)

Deputy Director General

COTTON TEXTILES DIRECTORATE  
BOMBAY

Dated the \_\_\_\_\_ 194

H. M. PATEL

Deputy Secy. to the Govt. of India

The 2nd July 1943

**No. 5427-S. T.**—The following notification, issued by the Government of India in the Department of Food, is republished for general information.

By order of the Governor  
B. MUKERJI

Deputy Secretary to Government

New Delhi, 22nd May 1943

#### FOODGRAINS CONTROL ORDER

**No. C. G. IV(2)/43**—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Foodgrains Control Order, 1942, namely:—

(1) In sub-clause (e) of clause 2, after the word "arhatya" the following words shall be added, namely, "and storage by an employer for the purpose of supply on payment or otherwise, food or foodstuffs to any of his employees".

(2) Clause 3 shall be renumbered as sub-clause (1) and to that clause as so renumbered the following sub-clause shall be added, namely:—

"(2) For the purpose of this clause any person who stores foodgrain in quantities exceeding 50 maunds may, unless the contrary is proved, be deemed to store the foodgrain for purposes of sale".

(3) In clause 7, for the word "officer" the word "person" shall be substituted.

(4) In clause 8, for the words "Nothing in this Order", the words "Except in such areas as the Provincial Government may from time to time notify in the official Gazette, nothing in this Order" shall be substituted.

E. WOOD

Secretary to the Government of India

The 5th July 1943

**No. 5491-S.T.**—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 12th June 1943

**No. 94-Tex/43**—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

1. (1) This Order may be called the Paper (Packing of Cotton Textiles) Control Order, 1943.

(2) It shall come into force at once.

2. In this Order—

(a) "label" means any piece of paper or cardboard bearing upon it any name or other embellishment or device indicating that the goods to which it is intended to be attached are the production of a particular person,

(b) "strawboard" means any kind of cardboard or other stiffened paper made from pulp.

3. (1) Except as provided in sub-clause (2), no manufacturer of, and no dealer in, cotton cloth or yarn shall use paper or strawboards for the packing of cotton cloth or yarn.

(2) Paper may be used for the packing of—

(a) unbleached cotton cloth not coarser than 60s weft, or bleached or dyed cotton cloth, provided that less than five pieces of such cloth are packed together;

(b) bleached yarn.

4. No manufacturer shall attach or cause to be attached any label to cotton cloth, and no person shall make any label for such use.

5. A manufacturer of, or a dealer in, cotton cloth, or yarn shall, if required by order in writing so to do by the Deputy Director General, Cotton Textiles, Bombay, make a true declaration within the time and in the form specified in the order, of his existing stocks of paper strawboards and labels.

6. The Deputy Director General, Cotton Textiles, Bombay, may, if he has reason to believe that any person has contravened or is likely to contravene any provision of this Order:—

(a) require any person to give any information in his possession with respect to any business carried on by him or any other person;

(b) inspect or cause to be inspected any books or other documents belonging to or under the control of any person;

(c) enter and search, or authorise any police officer not below the rank of Sub-Inspector, to enter and search, any premises.

7. If any person with the intent that any provision of this Order may be evaded refuses to give any information lawfully demanded from him under clause 6, or conceals, destroys, mutilates or defaces any book or other document, he shall be deemed to have contravened the provisions of this Order.

8. The functions of the Deputy Director General, Cotton Textiles, Bombay, under this Order, may be exercised by any other officer authorised in writing by him or by the Central Government in this behalf.

9. Nothing in this Order shall apply to—

(a) special packing in compliance with the terms of any contract with Government;

(b) packing of cotton cloth or yarn for despatch out of India;

(c) use of existing stocks of strawboards and labels in respect of which a declaration has been made in pursuance of an order under clause 5.

H. M. PATEL

Deputy Secy. to the Govt. of India

The 6th July 1943

**No. 5522-S.T.**—The following notification, issued by the Government of India, Department of Supply, is republished for general information.

By order of the Governor

B. MUKERJI

Dy. Secy. to Government

New Delhi, 17th April 1943

**No. SS/157**—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, 1939, the Central Government is pleased to make the following order:—

1. (1) This order may be called the Bobbins Control Order, 1943.

(2) It shall come into force at once.

2. (1) This order shall apply to the following articles used by the Textile Industry other than Jute and Hemp:—

(a) Slubbing tubes.

(b) Roving tubes.

(c) Ring Rabbeth.

(d) Ring Weft Pirns (including Universal and Wadding Pirns).

(e) Ring doubler bobbins.

(f) Warper bobbins.

(g) Paper tubes and cones.

(2) For the purpose of this order, Deputy Director General means and includes the Deputy Director General, Cotton Textiles, Bombay, or such other officer as may be nominated in this behalf by him or by the Central Government.

3. No person shall sell or otherwise dispose of, or purchase or otherwise acquire, any article to which this order applies, except, under and in accordance with the terms of a licence in the form appended to this Order, granted



by the Deputy Director General or in pursuance of a direction given under paragraph 5 of this Order.

4. Persons desiring to purchase or otherwise acquire any of the articles to which this Order applies must apply in triplicate in the form appended to this order, to the Deputy Director General.

5. Any person, if directed by the Deputy Director General to sell or otherwise dispose of any article to which this order relates to a particular person, shall comply with such direction.

6. Any person, if required so to do by the Deputy Director General shall submit a return, in such form as the said Deputy Director General may prescribe, giving details of his stocks.

7. The Deputy Director General, may, if he has reason to believe that any person has contravened, is contraven-

ing, or is likely to contravene, any of the provisions of this Order,—

(a) require any person to give such information in his possession with respect of any business carried on by that or any other person as he may demand,

(b) inspect or cause to be inspected any books or documents belonging to, or under the control of, any person,

(c) enter and search, or authorise a Police officer not below the rank of Sub-Inspector to enter and search, any premises.

8. If any person with intent to evade the provisions of this order, refuses to give any information lawfully demanded from him under paragraph 7 or conceals, destroys, mutilates or defaces any book or other document he shall be deemed to have contravened the provisions of this order.

Form No. CX-10

*Form of application from and licence to a factory or dealer for permission to purchase or otherwise acquire bobbins for the Textile Industry other than Jute and Hemp.*

(To be sent in triplicate to the Cotton Textiles Directorate, Hararwala Building, Ballard Estate, Bombay, together with 3 copies of the orders detailing the price on the supplying firm for the stores required).

- (1) Name and address of dealers or factory for which stores are required.
- (2) Particulars of the total number of spindles in applicants' Spinning Department.

SPINDLES

Slubbing	Inter Roving	Jack Roving	Warp Ring	Weft Ring	Doubling Spindles	Pirn Wind-ing.	Ordinary Vertical Winding	High Speed Winding	Any other type
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(3) Number of shifts being worked in applicants' Spinning Department and hours per shift.

(4) Lift of Warp and Weft Spindles.

(5) State in Schedule overleaf, quantity of stores ordered, and present stock position.

We hereby certify that the particulars given above and overleaf are correct and that the stores, if released, will be used in the factory named in (1) above and not sold or otherwise disposed of.

Signature of Mill Manager.

Date.....

Signature of Managing Agent (if any).

Date.....

PART 2.

SCHEDULE  
To be filled in by the applicant

Bobbins	Sizes in use	Average yearly consumption	Number of gross now applied for against orders already placed. Part 3 below must also be completed	Applicants' unused present stock in gross of all sizes
	2	3	4	5
1. Slubbing tubes ..				
2. Roving tubes ..				
3. Jack Roving ..				
4. Ring Rabbeth ..				
5. Ring Weft Pirns ..				
6. Universal Pirns ..				
7. Wadia Pirns ..				
8. Warper Bobbins ..				
9. Paper Tubes and Cones ..				
10. Others ..				

PART 4  
For use of Supply Department  
Licence No.....  
Date.....

Size of bobbins. Quantity.

I hereby sanction the sale of the quantities of bobbins shown above.

for Deputy Director General  
Cotton Textiles  
Supply Department  
S. BHOOTHALINGAM  
Deputy Secretary

PART 3.

Three copies of orders placed by applicant must be attached. These must show the names and addresses of suppliers, the dates and numbers of the orders and the price.

The 6th July 1943

No. 5523-S.T.—The following notifications, issued by the Government of India in the Department of Commerce, are republished for general information.

By order of the Governor  
B. MUKERJI

Deputy Secretary to Government

New Delhi, 20th May 1943

No. P. & S.C. 56(3)/43—In pursuance of sub-clause (i) of clause 2 of the Cotton (Forward Contracts and Options Prohibition) Order, 1943, the Central Government is pleased to declare the following contracts to be excluded from the provisions of the said Order, namely:—

“Forward contracts for *Kapas* or cotton (full-pressed, half-pressed or loose) or specific qualities or types and for specific delivery at a specified price, delivery orders, railway receipts or bills of lading against which contracts are not transferable to third parties”.

New Delhi, 15th May 1943

No. P. & S.C. 56/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendments shall be made in the Cotton (Forward Contracts and Options Prohibition) Order, 1943, namely:—

In clause 2 of the said Order—

1. In sub-clause (i) after the words “and includes an option in cotton” the following words shall be inserted, namely:—

“but does not include such contracts as the Central Government may, by notification in the official Gazette, declare to be excluded from the provisions of this Order;”

2. Sub-clause (iii) shall be renumbered as sub-clause (iv) and before sub-clause (iv) as so renumbered the following sub-clause shall be inserted, namely:—

“(iii) ‘new crop’ means any cotton crop sown after the 28th February 1943;”

New Delhi, 1st May 1943

No. P. & S.C. 56/43—Whereas it appears to the Central Government to be expedient, for securing the efficient prosecution of the war, and for maintaining supplies essential to the life of the community, to prohibit certain transactions in cotton:—

Now, therefore, in exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

1. (1) This Order may be called the Cotton (Forward Contracts and Prohibition) Order, 1943.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. In this Order—

(i) “contract” means a contract made, or to be performed in whole or in part, in British India relating to the sale or purchase of cotton, and includes an option in cotton,

(ii) “forward contract” means a contract for the delivery of cotton at some future date;

(iii) “option in cotton” means a contract made, or to be performed in whole or in part, in British India for the purchase or sale of a right to buy, or a right to sell, or a right to buy or sell, cotton in future, and increase a *tejmandi* or a *tejmandi* in cotton.

3. No person shall enter into—

(a) any forward contract in respect of New Crops;

(b) any option in cotton.

4. All contracts entered into after the commencement of this Order in contravention of clause 3 shall be void.

5. Nothing in this Order shall affect the validity of any forward contract or option in cotton entered into before the commencement of this Order, or any right, title, obligation or liability acquired or incurred under any such forward contract or option.

N. R. PILLAI

Secretary to the Govt. of India